



\$~5

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 3056/2014

JASWIN ARORA ..... Plaintiff

Through: Mr. Subhash Oberoi Advocate

versus

HARMEET SINGH SOOD & ORS ..... Defendant

Through: Mr. Anirudh Chadha proxy counsel

for D-5

Mr. Ranjeet Kr. Proxy counsel for

applicant

**CORAM:** 

DR. NEERA BHARIHOKE (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER

**21.10.2016** 

IA No. 6500/2016 (under Order 1 Rule 10(2) CPC filed by stranger to the suit)

No reply has been filed. Reply be filed in terms of the last order within two weeks from today to be followed by rejoinder if any within the next two weeks.

## CS(OS) 3056/2014

Admission / denial affidavits have not been filed by the remaining defendants and the plaintiff. Let the same be filed within four weeks from today. Learned counsel for the plaintiff is directed to supply the complete paper book to learned counsel for the applicant





within a week from today.

Relist for completion of pleadings and admission / denial of documents on 28.11.2016.

DR. NEERA BHARIHOKE (DHJS) JOINT REGISTRAR (JUDICIAL)

**OCTOBER 21, 2016** hk